

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 17/(MAH)/2013
CA No. 186/2015

CORAM:

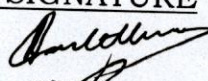
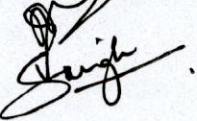
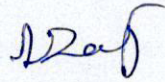
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.01.2017

NAME OF THE PARTIES: M/s. 3A Capital Services Ltd.
V/s.
M/s. HMG Industries Limited

SECTION OF THE COMPANIES ACT: 111A(2) of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
4.	Mr. Bruno Carrellino a/w Mrs. Anita Carrellino a/w Mr. Vikas Singh i/b Lambay & Co.	Lawyers for Respondents	 
	Dharma Raj i/b PRS Vegal	For Applicant	

Order

CA No.186/2015 in CP No.17/111A(2)/CLB/MB/MAH/2013

At request of the Respondent's side, list this matter for hearing on 23.1.2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)